

No.GOB(I) 4(1)/2021

HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 05TH MAY, 2021.

NOTIFICATION

PART – A

Sri. G.A.Manjunatha, XXXV Addl. City Civil and Sessions Judge, Bengaluru City is transferred and proposed for appointment as Prl. Judge, Family Court, Bidar (vacant Court), in the interest of public service, to take effect from the forenoon of **May 24, 2021**.

PART – B

The transfers and postings of Sri. Joshi Venkatesh, I Addl. District and Sessions Judge, Vijayapura, as IV Addl. City Civil and Sessions Judge, Bengaluru City (Vice Sri. Alva Shanthanna Muthappa – transferred) and Sri. Gulzarlal D. Mahavarkar, II Addl. District and Sessions Judge, Vijayapura, as I Addl. District and Sessions Judge, Vijayapura (Vice Sri. Joshi Venkatesh – transferred), made under this office notification of even number dated 16.04.2021, are cancelled.

PART – C

In partial modification of this office notification of even number dated 16.04.2021, the following transfers and postings of officers of Judicial Department in the cadre of District Judge, are ordered in the interest of public service, to take effect from the forenoon of **May 24, 2021**:

Sl. No.	Name of the Officer	Present Charge	Place to which posted
1	2	3	4
1	Sri. Kudavakkaliger Mahadevappa Gangappa	II Addl. District and Sessions Judge, Shivamogga. <i>[Under orders of transfer as XXIX Addl. City Civil and Sessions Judge, Bengaluru City. (Vice Smt. Nagajyothi K.A. – transferred)]</i>	I Addl. District and Sessions Judge, Raichur. (Vice Sri. K.R.Nagaraja – transferred vide this office notification No.GOB(I) 1/2021 dated 05.05.2021)

1	2	3	4
2	Sri. Karabari Ravindra	IV Addl. District and Sessions Judge, Vijayapura. <i>[Under orders of transfer as II Addl. District and Sessions Judge, Vijayapura (Vice Sri. Gulzarlal D. Mahavarkar – transferred)]</i>	III Addl. District and Sessions Judge, Vijayapura. (Special Court for trial of cases filed under PC Act) (Vice Sri. Raghavendra Gowda B.G. – transferred)
3	Sri. Alva Shanthanna Muthappa	IV Addl. City Civil and Sessions Judge, Bengaluru City. <i>[Under orders of transfer as III Addl. District and Sessions Judge, Vijayapura (Vice Sri. Raghavendra Gowda B.G. – transferred)]</i>	Proposed for appointment as Prl. Judge, Family Court, Chikkamagaluru. (Vacant Court)

BY ORDER OF THE HIGH COURT

Sd/-

(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (E-Gazette), High Court of Karnataka, Bengaluru.

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City, the Chief Judge, Court of Small Causes, Bengaluru, the Prl. Judge, Family Court, Bengaluru and all the Prl. District and Sessions Judges in the State, with a direction to circulate a copy of this notification to the officers/courts concerned and to make necessary arrangement for relieving the officers concerned.
2. Sri. G.A.Manjunatha, XXXV Addl. City Civil and Sessions Judge, Bengaluru City, with a direction to get himself relieved from the present charge of his post only after receipt of necessary appointment order from the Government and then proceed to take charge of his new post on the forenoon of **May 24, 2021**.

3. Sri. Kudavakkaliger Mahadevappa Gangappa, II Addl. District and Sessions Judge, Shivamogga, with a direction to get himself relieved from the present charge of his post and then proceed to take charge of his new post on the forenoon of **June 01, 2021**.
4. The Officers mentioned at Sl.No.2 and 3 of **Part-C** of the notification with a direction get themselves relieved from the present charge of their posts only after receipt of the necessary appointment orders from the Government and then proceed to take charge of their new posts on the forenoon of **May 24, 2021**.
5. Sri. Joshi Venkatesh, I Addl. District and Sessions Judge, Vijayapura.
6. Sri. Gulzarlal D. Mahavarkar, II Addl. District and Sessions Judge, Vijayapura.
7. The Accountant General in Karnataka, Bengaluru.
8. The D.R(S.S)-cum-P.S. to Hon'ble the Chief Justice.
9. All the Private Secretaries to the Hon'ble Judges.
10. The Registrar General/Registrar (Computers)/Registrar (Vigilance)/Registrar (Statistics and Review)/Registrar (Recruitment)/Registrar (Administration)/Registrar (Judicial)/Registrar (Infrastructure and Maintenance) and Secretary to Hon'ble the Chief Justice.
11. The Additional Registrar General, Dharwad and Kalaburagi Benches.
12. The Central Project Co-ordinator of this office, with a request to web-host this notification on the official website of the High Court of Karnataka.
13. The Director, Karnataka Judicial Academy, Bengaluru.
14. The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
15. The Director, Bangalore Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
16. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
17. The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
18. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
19. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.

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20. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
21. The General Secretary, Karnataka State Judicial Officers' Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
22. The President, Karnataka State Judicial Officers' Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
23. The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCA-II/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
24. Spare copies.

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